

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No. 2016/2002

Thursday, this the 22nd day of August, 2002
Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Radhe Shyam
s/o Late Shri Narayan Ram Meena
Qr.No. 1951/III NH-1, Faridabad, Haryana.
2. Jagdish Prasad Meena
s/o Shri G.S. Meena
L-II/62-B DDA Flats,
Kalkaji, New Delhi-19
3. Prithvi Raj Meena
s/o Shri C.L. Meena
F-1- Kalkaji Nagar
New Delhi.
4. Kamlesh Chand Meena
s/o Basanti Lal
K-36 Dakshinpuri
Madangiri, New Delhi
5. Siyaram Meena
s/o Shri J.L. Meena
L-II 63-B DDA Flats, Kalkaji, N. Delhi-19
6. Ghasi Ram Meena
s/o Lohre Ram Meena
L-II/66-B, DDA Flats
Kalkaji, New Delhi
7. & Ram Manohar Meena
s/o Shri Mahesh Kumar Meena
L-II/109, B DDA Flats
Kalkaji, New Delhi.
8. Omprakash Meena
s/o Shiv Charan Meena
L-2/69 A, DDA Flats, Kalkaji, New Delhi.
9. Babulal Meena
s/o Shri Ram Sahai Meena
R2H-831 Raj Nagar, Gali No. 15
Palam Colony, New Delhi.
10. Kamal Ram Meena,
s/o Shri Ram Ratan Meena
L-II/3 V-DDA Flats
Kalkaji, New Delhi

....Applicants

(By Advocate: Shri (Dr.) M.P. Raju)

Versus

1. Union of India through the Secretary,
Department of Revenue,
Ministry of Finance, North Block,
New Delhi-1
2. Chief Commissioner of Customs &
Central Excise, Delhi Zone
Central Revenue Building, I.P.Estate,
New Delhi-2.

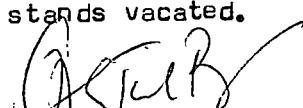
..... Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

After hearing the learned counsel for applicants for some time, when it was expressed that there is no order against which the applicants are aggrieved and it is only on apprehensions and conjectures on their part that their claims have not been properly dealt with by the respondents in their DPC which is said to have been held in July, 2002 in which the subsequent orders have also not been placed in the OA, the learned counsel seeks permission to withdraw the OA. He also seeks liberty that in case the applicants are aggrieved by any other orders issued by the respondents, he may challenge the same in accordance with law.

2. In view of the above submissions of the learned counsel, the OA is dismissed as withdrawn with liberty to the applicants to proceed in the matter in accordance with law. Accordingly, interim order dated 5.8.2002 stands vacated.


(S. A. T. Rizvi)
M (A)
(Mrs. Lakshmi Swaminathan)
V C (J)

/sunil/